



\$~26, 27, 30, 35, 36

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	TT 4			COUNT	$\mathbf{O}\mathbf{I}$				

+ CRL.REV.P. 228/2017 HANSRAJ BANSAL

..... Petitioner

Through

Mr. Kumar Nikhil, Mr. Ravish

Roshan and Mr. P. Choudhary,

Advocates.

versus

STATE & ANR.

..... Respondents

Through

Ms. Meenakshi Dahiya, APP for the

State.

+ CRL.REV.P. 229/2017 HANSRAJ BANSAL

..... Petitioner

Through

Mr. Kumar Nikhil, Mr. Ravish

Roshan and Mr. P. Choudhary,

Advocates.

versus

STATE &ANR.

..... Respondents

Through

Ms. Meenakshi Dahiya, APP for the

State.

+ CRL.REV.P. 233/2017

HANSRAJ BANSL

..... Petitioner

Through

Mr. Kumar Nikhil, Mr. Ravish

Roshan and Mr. P. Choudhary,

Advocates.

versus

STATE & ANR.

..... Respondents

Through

Ms. Meenakshi Dahiya, APP for the

State.

+ CRL.REV.P. 238/2017

HANSRAJ BANSAL

..... Petitioner

CRL.REV.P. 228/2017 & FOUR CONNECTED MATTERS.





Through Mr. Kumar Nikhil, Mr. Ravish

Roshan and Mr. P. Choudhary,

Advocates.

versus

STATE & ANR. Respondents

Through Ms. Meenakshi Dahiya, APP for the

State.

+ CRL.REV.P. 239/2017

HANSRAJ BANSAL Petitioner

Through Mr. Kumar Nikhil, Mr. Ravish

Roshan and Mr. P. Choudhary,

Advocates.

versus

STATE & ANR. Respondents

Through Ms. Meenakshi Dahiya, APP for the

State.

CORAM:

HON'BLE MR. JUSTICE SANJEEV SACHDEVA

<u>ORDER</u>

% 13.12.2018

- 1. Service report with regard to bailable warrants, issued against the respondent No.2, is awaited.
- 2. The concerned SHOs are directed to furnish the report as to the service of the bailable warrants.
- 3. List on 17.01.2019.

SANJEEV SACHDEVA, J

DECEMBER 13, 2018/st

CRL.REV.P. 228/2017 & FOUR CONNECTED MATTERS.